

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4424

ANSWERED ON:04.08.2009

MADHAVA MENON COMMITTEE REPORT

Jaiswal Shri Gorakh Prasad ;Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Madhava Menon Committee on the National Policy on Criminal Justice has submitted its report;
- (b) if so, the salient feature of the said report;
- (c) whether the Government has received suggestions from State Governments on the said report;
- (d) if so, the details thereof; and
- (e) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a): Yes, Madam.

(b): Some of the major recommendations made in the report, inter alia, include, suggestions relating to reclassification of crimes with the objective of empowering victims, speedy and efficacious delivery of justice, sentencing guidelines for purposive punishment, safeguarding the interest of the weaker sections, use of science and technology for Criminal Justice Reforms and compensation for victims etc.

(c) & (d): Only the States of Haryana, Sikkim, Orissa, Mizoram, Madhya Pradesh, Assam, Gujarat, Meghalaya, Punjab, West Bengal, Karnataka and Delhi and Union Territories of Puducherry, Andaman & Nicobar, Lakshadweep, Daman & Diu, Chandigarh have forwarded their comments/views on the Report. Out of these, most of the States/UTs have agreed with the recommendations made in the Report but some have differed.

(e): As the Criminal Law and Criminal Procedure fall in the Concurrent List of the Seventh Schedule to the Constitution of India, and, as the recommendations of the Committee have wide ranging implications, taking a view on the report is subject to receipt of comments from all the State Governments and Central Government further taking a holistic view on the recommendations for which no time frame can be fixed.